

MR. SPEAKER: This is not the proper forum. You can't have any overriding remedy than what is available to any citizen outside.

SHRI SHYAMNANDAN MISHRA: The Member has been denied the right.

SHRI VIKRAM MAHAJAN: No Member has the right to inspect something containing State secrets.

MR. SPEAKER: He went not as a Member. He went as a citizen.

SHRI VIKRAM MAHAJAN: He has no right to inspect the documents. This is more propoganda which is being carried on.

श्री सतपाल कपूर (पटियाला) : मापकी रूनिग के बाद बहस हो सकती है ?

MR. SPEAKER: Shri Panigrahi....

13 hrs.

STATUTORY RESOLUTION RE. CONTINUANCE OF PROCLAMATION IN RESPECT OF ORISSA—Contd.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Sir, the other day I was pleading with the hon. Minister.... (Interruptions) Sir, I hope this matter is over.

SHRI K. S. CHAVDA (Patan): There is a point of order.

MR. SPEAKER: That question has already been disposed of. I have given my ruling. The Member is there like any other citizen. If privilege is involved, it is involved if he has any rights other than a citizen, which is not the case. The Member has no right to go to any department and ask for any paper because he is a Member. (Interruptions).

MR. SPEAKER: It does not override the procedure which a citizen has to pass through, as a citizen.

SHRI H. M. PATEL (Dhandhuke): Sir, I rise on a point of order. (Interruptions)

MR. SPEAKER: Mr. Patel, I have already called the Member. Will you kind-

ly sit down? Is it the point of order over which I had called the Member? So far as the other matter is concerned, that is disposed of. (Interruptions)

श्री मधु लिवडे (बांका) : मैंने जो प्वाइंट रैज किया है उसके ऊपर उनका प्वाइंट ग्राफ ग्रांडर है ।

MR. SPEAKER: I have disposed of it and I have given my ruling.

SHRI VASANT SATHE (Akola): Sir, rule 376(3) says....

MR. SPEAKER: I am not allowing. A point of order can be only with respect to the business before the House. That business was disposed of. I have given my ruling. And I have called Shri Panigrahi. If you have got any point of order regarding this, I shall listen to it.

SHRI CHINTAMANI PANIGRAHI: Mr. Speaker, the other day, I was submitting that the Government of India should plan for a total investment of Rs. 3000 crores from all sources in Orissa in the coming five years so that Orissa is lifted from the present backwardness.. (Interruptions)

13.05 hrs.

RE. REFUSAL BY HARYANA AUTHORITIES TO SHOW CERTAIN DOCUMENTS TO MEMBERS OF PARLIAMENT—Contd.

MR. SPEAKER: No interruption please. I have already disposed of it. Don't try to pull down the Chair. I cannot be cowed down by that. I have not allowed any Member except Shri Chintamani Panigrahi. And he is already on his legs. If you think that by interrupting and shouting like this you can do anything here, you are sadly mistaken. Please don't do it. It is unfair. I am not permitting anybody. I am only permitting Shri Panigrahi. (Interruptions)

I have called Shri Panigrahi, and he is already on his legs. The other Members are speaking without my permission. May I request all the other Members to sit